



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION NO.60/130/2019 IN
ORIGINAL APPLICATION NO.60/1392/2017**

DATED THIS THE 08th DAY OF SEPTEMBER, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

1. Daler Singh son of Amar Singh, aged 65 years, Resident of Village Alipur Arian, Tehsil and District Patiala.
2. Harpal Singh S/o Daler Singh, aged 37 years, R/o Village Alipur Arian, Tehsil and District Patiala.

....Petitioners

(By Advocate Sh. Tejwinder Singh Hundal – through video conference)

Vs.

1. Sh. T.P. Singh, General Manager, Northern Railways, Baroda House, New Delhi.
2. Sh. Vivek Kumar, Chief Administrative Officer, Diesel Loco Modernization Works (CAO, DMW for short), Patiala

....Respondents

(By Advocate Sh. Lakhinder Bir Singh – through video conference)



O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

1. At the very outset Sh. Lakhinder Bir Singh, learned counsel for the respondents has stated that in compliance with the order dated 06.09.2018 passed by this Tribunal in O.A. No.60/1392/2017, the respondents have already issued an order dated 16.03.2020 and, therefore, nothing survives in the present Contempt Petition.
2. Issuance of the order dated 16.03.2020 by the respondents has not been disputed by Sh. Tejwinder Singh Hundal, learned counsel for the petitioners. He, however, stated that the Contempt Petition may be disposed of with liberty to the petitioners to lay a challenge to order dated 16.03.2020 by way of filing a fresh original application.
3. In view of the above, the Contempt Petition is disposed of as having been rendered infructuous with liberty to the petitioners to lay a challenge to order dated 16.03.2020 by way of filing a fresh original application, if so advised.
4. Rule of the Court is discharged.

**(SURESH KUMAR MONGA)
MEMBER (J)**

/KR/